

**COURT - I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**  
**IA NO. 646 OF 2016 IN**  
**DFR NO. 3501 OF 2016**

**Dated: 17<sup>th</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s Green Energy Association** ...Appellant(s)  
**Joint Electricity Regulatory Commission & Ors.** ...Respondent(s)  
**Vs.**

Counsel for the Appellant(s) : Ms. Ritika Singhal

Counsel for the Respondent(s) : Mr. Raheel Kohli for R.1

Mr. Anand K. Ganesan for R.5 and 13

**ORDER**

**IA NO. 646 OF 2016**  
*(Appl. for condonation of delay)*

There is 14 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

Mr. Raheel Kohli appears on behalf of Respondent No.1 and Mr. Anand K. Ganesan appears on behalf of Respondent Nos. 5 & 13. Though served other Respondents are not represented.

We have heard learned counsel for the parties and perused the explanation offered by the Appellant. We find that the explanation is acceptable. Hence, for the reasons stated in the application, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **06.02.2017.**

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**